

By Speed Post

F.No. 44(12)/2015-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhavan, New Delhi,
Dated 09.6.2015

To,
Shri Niranjana Saha,
Quarter No. 10, Type-V,
Maulana Azad Medical College,
New Delhi-110 002

Sub.: Appeal under section 19(1) of RTI Act, 2005-reg.


Sir,
Please refer to your appeal dated 27.5.2015 which has been received in this office 2.6.2015 regarding furnishing of information sought under RTI Act, 2005.

2. Your appeal has been examined and it is found that the information given by the CPIO vide his letter dated 5.5.2015 is correct (copy enclosed) and the guidelines for engagement of counsel on behalf of Union of India/departments are available on Law Ministry website www.lawmin.nic.in.

3. If you are not agree to the information you may file appeal before 2nd Appellate Authority CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Kama Place, New Delhi-66 within the time period as prescribed under the provision of RTI Act, 2005.

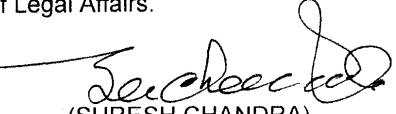
Encl. As above

Yours sincerely


(SURESH CHANDRA)
1ST Appellate Authority
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Copy to :

1. CPIO, Sh. R K Srivastava, Department of Legal Affairs, (Judicial Section).
- ✓ 2. RTI Cell, Ministry of Law & Justice, Department of Legal Affairs.


(SURESH CHANDRA)
1ST Appellate Authority
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

BY SPEED POST

F. No.44(12)/2015-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

Shastri Bhawan, New Delhi.

Dated 01.05.2015

To

Shri Niranjan Saha,
Quarter No.10, Type-V,
Maulana Azad Medical College,
New Delhi-110002.

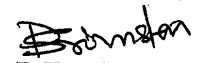
Subject:- Information under RTI Act, 2005.

Sir,

I am to refer to your letter dated 21.03.2015 transferred to this Department by the Ministry of Defence vide their letter No.643/D(RTI)/2015 dated 31.03.2015 (received on 15.04.2015) on the subject mentioned above and to say that your name is not on the panel of Advocates for Arbitration of Central Government at New Delhi.

2. Shri Suresh Chandra, Joint Secretary & Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. 419, 'A' Wing, 4th floor, Shastri Bhawan, New Delhi-110001, Tel No. 2387806, is the 1st Appellate Authority. The period of limitation for filing the 1st Appeal is 30 days.

Yours faithfully,


(R.K. Srivastava)

Central Public Information Officer
Tel.No.2337543

*Received
08/5/15*